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39	J.K. Cotton & Spinning . . . . .	Kanpur Central Goods Shed
40	Kanpur Woollen Mills . . . . .	Do.
41	Swadeshi Cotton Mills . . . . .	Do.
42	Elgin Mills No. 2 (Kanpur Cotton Mills) . . . . .	Do.
43	J.K. Iron & Steel . . . . .	Do.
44	New Victoria Mills . . . . .	Do.
45	Laxmi Rattan Cotton Mills . . . . .	Do.
46	Tata Iron & Steel Co. . . . .	Do.
47	Atherton West Co. . . . .	Do.
48	Standard Vacuum Oil Co. . . . .	Do.
49	J.K. Jute Mills . . . . .	Do.
50	Hindustan Steel Ltd. (Gwaltoli) . . . . .	Do.
51	Moti Lal Padampat Udyog Ltd. . . . .	Do.
52	Ganges Flour Mills . . . . .	Do.

#### **Collision of Sangam Express at Khurja**

2685. SHRI RUDRA SEN CHAUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Sangam Express collided on 28th October, 1977 at Khurja City on the Northern Railway;

(b) the number of passengers injured and killed together with the number of passengers who were given first aid and were allowed to resume their journey by the same train;

(c) the amount of loss sustained by the Government and compensation paid and/or likely to be paid to the affected persons; and

(d) whether any enquiry has been ordered by the Government to probe the causes of accident and if so, what is the outcome of enquiry and action taken against the officers/officials found responsible for this mishap?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No, the collision was averted.

(b) No one was killed. As a result of sudden braking, however, 12 persons sustained trivial injuries of whom 10 continued their journey after first aid was rendered. The other two persons were sent to the Civil Hospital from where they were discharged after first aid.

(c) There was no damage to railway property.

The question of payment of compensation in such cases does not arise.

(d) According to the finding of the Inquiry Committee, the accident was due to failure of railway staff.

Disciplinary action against the defaulting staff has been initiated.

#### **Issue of Industrial Licences**

2686. SHRI O. P. TYAGI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have been issuing industrial licences to drug manufacturing firms in the past, without specifying capacities;

(b) if so, brief particulars of these licences, names of firms, items of